

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 286 of 2020**

**In the matter of:**

**Asset Reconstruction Company Ltd. (ARCIL)**

**....Appellant**

**Vs.**

**Mangesh Vitthal Kekre & Anr.**

**....Respondents**

**Present**

**For Appellant: Mr. PBA Srinivasan, Mr. Avinash Mohapatra, Mr. Parth Tandon & Ms. Ichchha Kalash, Advocates.**

**For Respondents: Mr. Gursat Singh, For R-2.**

**ORDER**  
**(Virtual Mode)**

**08.01.2021:** Heard Learned Counsel for the Appellant he submits that in compliance of earlier order dated 17.02.2020 he has filed an 'Affidavit' under Diary No. 24507 on 07.01.2021, it is taken on record. Learned Counsel for the Appellant submits that the different treatment has been given between the secured Financial Creditors.

Learned Counsel Shri Gursat Singh accepts Notice on behalf of Respondent No. 2. He submits that he has received 'Memo of Appeal' which is illegible. The Appellant Counsel is directed to provide legible Appeal Paper Book to the Respondent No. 2.

Let the Notice be issued to the Respondent No. 1 through speed post. Requisite along with process fee, if not filed, may be filed within three days from today. If the Appellant provides the e-mail ID of Respondent, let Notice be also issued through e-mail. The Respondents are directed to file their 'Reply

Affidavit' within three weeks. Rejoinder, if any, may be filed within one week, thereafter. In the meanwhile, the Parties are directed to maintain the 'Status quo' till the next date of hearing.

Let the matter be fixed on **9<sup>th</sup> February, 2021**.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Balvinder Singh]**  
**Member (Technical)**

*Sim/md*